

recommended by the Khadi and Village Industries Commission during the last three years;

(b) whether these projects are getting delayed as the Nationalised banks are not financing them in time;

(c) if so, whether the Government have received complaints in this regard; and

(d) the steps taken by the Government to ensure that such proposals/projects are disposed of within the stipulated time limit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) Total number of proposals received by Khadi and Village Industries Commission in respect of Gujarat State KVI Board during the last three years are as under:—

Year	Number of proposals
1991-92	65
1992-93	71
1993-94	88

(b) to (d) Presently, the institutions are issued the Interest Subsidy Eligibility Certificates by the Commission. Based upon these certificates they approach the Nationalised Banks for the bank credit. Some of these banks have not honoured these certificates and have also taken a lot of time in advancing the loans. Khadi and Village Industries Commission and the Government have received complaints in some cases.

This matter has been engaging the attention of the Government and it was also discussed in the High Power Committee (HPC) on KVI Sector chaired by the Prime Minister. Based upon the directives from the HPC, a Sub-Committee was appointed by the Reserve Bank of India to look into the matter. The sub-committee submitted its report on Khadi Sector on May, 1994 to Reserve Bank of India. On the basis of the recommendations of the sub-committee, the Reserve Bank of India has issued a circular vide their letter No. PLNFS. B.C. 16/06/12/94—95 dated 28th July, 1994 advising the nationalised banks to honour the Interest Subsidy Eligibility Certificates and to follow the recommendations of the Committee in the calculation of credit requirements for Khadi Institutions. It also clarifies that henceforth all advances to the KVI Sector, irrespective of the size of operations and location of the unit, would be covered under priority sector advances and would also be eligible for consideration under the sub-target (40%) of the Small Scale Industries segment within the priority sector.

Regarding Village Industries Sector the Committee has submitted its report to Reserve Bank of India on 29.11.1994. Reserve Bank of India is expected to issue necessary instructions for this sector shortly.

### Leather Complex

160. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) whether the World Bank has given any financial assistance for the development of leather complex in the country;

(b) if so, details thereof; and

(c) the details of the schemes under implementation at present in the country for upgrading the quality of leather?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) Does not arise.

(c) An UNDP assisted National Leather Development Programme is currently under implementation by the Government of India for an integrated development of the leather industry through selected institutions/agencies in the country.

### Setting up of Fertilizer Plants

161. SHRI K. PRADHANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have a proposal to set up some fertilizer plants in the country in the joint sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b) Presently, there is no such proposal.

### Rehabilitation of Ex-Servicemen of U.P.

162. DR. SAKSHIJI: Will the PRIME MINISTER be pleased to state:

(a) the total number of ex-servicemen in Uttar Pradesh and the steps taken for their rehabilitation and welfare so far;

(b) whether the Government have received complaints from ex-servicemen in the State in regard to their pension etc. during the last one year; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) As per the census of ex-Servicemen, a total of 2,09,413 ex-Servicemen have been registered in U.P. upto 30.9.1994.

There is a comprehensive package of resettlement and welfare measures for the ex-Servicemen. The Central Government has provided reservation for ex-Servicemen in Groups 'C' and 'D' posts in the Central Government Departments as well as Public Sector Undertakings including the Nationalised Banks. Defence Services personnel, who have been disabled in war or in peace time, and whose disability is attributable to military service, are accorded Priority-I. In addition, the Government of U.P. has provided 8% reservation in Groups 'A' and 'B' (ECOs) and 3% in Groups 'C' and 'D' in State Government Departments and its Undertakings.

A number of Central schemes provide self-employment opportunities to ex-Servicemen. These include the SEMFEX-I Scheme which provides financial assistance for setting up small industrial projects; the SEMFEX-II Scheme to take up gainful farm and non-farm activities in rural areas; SEMFEX-III Scheme to provide adequate self-employment opportunities through promotion of Khadi and Village Industries in the rural areas; preferential allotment of Petroleum Product Agencies; allotment of Unit Trust of India Agencies, Transportation of coal etc. Training programmes are arranged for improving their employability or to enable them to take self-employment after retirement. Ex-Servicemen are authorised free medical facilities in Military Hospitals and canteen facilities at the nearest CSD canteens. Recipients of gallantry awards are given 50% concession for air travel in the domestic sector and rail travel in second class. The ex-Servicemen, who are in penury, are given financial assistance out of the welfare funds at the disposal of Ministry of Defence and the Rajya Sainik Boards. The ex-Servicemen can avail the facility to stay for short durations in Sainik Rest Houses constructed at District Headquarters for settlement of their cases. Reservation in Sainik and Military Schools is available to the children of serving and ex-Servicemen. Recruitment in Defence Security Corps is primarily reserved for ex-Servicemen.

In addition to the above facilities, the ex-Servicemen of U.P. are given the following benefits by the U.P. State Government:

- (i) Stipend of Rs. 250 p.m. to ex-Servicemen trainees in ITIs.
- (ii) 15% reservation in allotment of State Route permits.
- (iii) Rent Control Act and Land Tenancy Act have been amended to facilitate ex-Servicemen in resumption of house/land.
- (iv) Ex-gratia payment of Rs. 250 p.m. to ex-Servicemen of World War II and Widows.
- (v) Cash grant, annuity and money in lieu of land to Gallantry Award Winners.

- (vi) Maintenance grants of Rs. 600 p.m. to disabled ex-Servicemen undergoing training in QMTS, Kirkee.
- (vii) Reservation of seats for the children of ex-Servicemen/widows in various professional colleges/training institutions/I.T.Is/polytechnics.
- (viii) Housing grant of Rs. 5000 to the widows and disabled ex-Servicemen.
- (ix) Priority in allotment of Gram Sabha Land by Land management Committee to service personnel killed/disabled in war, landless ex-Servicemen etc.
- (x) 5% reservation in allotment of house plots and shops to the serving personnel, ex-Servicemen and dependents of those killed in action, built by UP Avas Vikas Parishad and the Vikas Pradhikaran of State.

The Ministry of Defence has a special Pension Grievances Cell to deal with the complaints of ex-Servicemen regarding pension and other related matters. This cell received 17 complaints relating to pension during the last one year from ex-Servicemen belonging to U.P. These complaints were in regard to grant of pension, payment of O.T.I., dearness relief, etc. The complaints were examined in accordance with rules and orders, action as warranted was taken and replies were given to the complaints, wherever necessary.

#### Women Pilots

163. SHRI C.P. MUDALA GIRIYAPPA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Indian Air Force has inducted some women pilots for the first time; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Women pilots have been recruited in the IAF from 1993 onwards. This scheme is on an experimental basis for 3 years, subject to a review thereafter.

(b) The details of women pilots recruited/under training so far are as under:—

Date of Training	No. of candidates selected/detailed
(i) 19 Jul 93	14
(ii) 17 Jan 94	6
(iii) 18 Jul 94	11
(iv) 16 Jan 95	

Selection process is currently in progress and likely to be over by Dec. 1994.